

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)

CHENNAI

ORIGINAL APPLICATION No: 110 of 2021 (SZ)

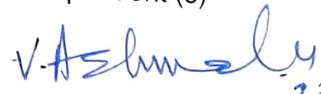
Tribunal on its own motion-SUO MOTU
Based on the News item published in
Dinamalar Tamil Newspaper, Chennai
Edition Dated: 09.04.2021 "Will the
Mambalam Canal be cleaned?".

.....Applicant

Versus

1. The Principal Secretary to Government,
Public Works Department,
Govt. Secretariat, Fort St. George,
Chennai – 600 009.
2. The Principal Secretary to Govt. of Tamil Nadu,
Health and Family Welfare Department,
Govt. Secretariat, Fort St. George,
Chennai – Tamil Nadu – 600 009.
3. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St. George,
Chennai – Tamil Nadu – 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George,
Chennai – Tamil Nadu – 600 009.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy,
Chennai, Tamil Nadu – 600 032.
6. Chennai Metropolitan Water Supply & Sewerage Board,
Rep. by its Managing Director,
No. 1, Pumping Station Road,
Chintadripet, Chennai – 600 031.
7. The District Collector,
Chennai District,
District Collectorate Office,
8. Greater Chennai Corporation,
Rep. by its Commissioner,
Ripon Building, Chennai – 600 003.

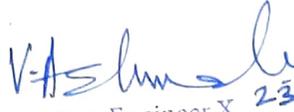
... Respondent (s)


23/6/2021
Area Engineer X
Area -X, CMWSSB,
No.9, Muthukrishnan St,
T.Nagar, Chennai -17

REPORT FILED BY THE 6th RESPONDENT

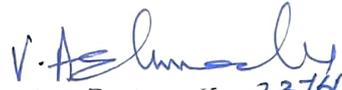
I, Thiru. V.A. Elumalai, S/o. P. Arumugham, Hindu, aged about 58 years now working as Area Engineer - X in the Chennai Metropolitan Water Supply and Sewerage Board, Chennai do hereby solemnly affirm and sincerely state as follows.

1. I am the Area Engineer - X of the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB), Chennai and 6th Respondent herein and well acquainted with the facts of the case from the connected files.
2. I humbly submit that the Hon'ble National Green Tribunal, Southern Zone has given a direction to the committee members as follows:
“..In order to ascertain the real state of affairs, we feel it appropriate to appoint a joint committee comprising of
 - i) a Senior Officer from the Tamil Nadu Pollution Control Board (TNPCB) deputed by its Chairman.
 - ii) The Superintending Engineer from Public Works Department (PWD) and Water Resources Organisation (WRO)
 - iii) a Senior Officer from Greater Chennai Corporation as deputed by its Commissioner
3. I humbly submit that the Greater Chennai Corporation (GCC) has been appointed as the Nodal agency for co-ordination and also for providing necessary logistics for this purpose.
4. I humbly submit that, the The Commissioner, Greater Chennai Corporation is directed to file an independent report regarding the allegations made in the newspaper report and the steps taken by them to resolve the issue permanently and what are all the future action plan to avoid recurring of such things in the water canals. In several other matters, this Tribunal had even issued directions to provide effective monitoring system to avoid dumping of waste in the water bodies and the storm water drains including the establishments of CCTV Cameras to monitor the same.

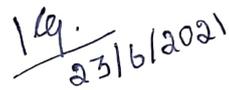

Area Engineer X
Area -X, CMWSSB,
No.9, Muthukrishnan St,
T.Nagar, Chennai -17.
23/6/2024

5. I humbly submit that, the Mambalam canal is being maintained by Greater Chennai Corporation (GCC) and the removal of waste from the canal is also carried out by GCC and does not come under the purview of CMWSSB.
6. It is therefore humbly prayed that, this Hon'ble Tribunal may be pleased to accept my response on behalf of the Board and thus render justice

Solemnly affirmed at Chennai on this
23rd day of June 2021 and signed
his name in my presence


Area Engineer X 23/6/2021
Area -X, CMWSSB,
No.9, Muthukrishnan St,
T.Nagar, Chennai -17.

Before me


23/6/2021
K. GOPI,
Advocate E.NO. 702/2006,
16 Law chambers,
High Court Buildings,
Chennai -104.

Before the National Green Tribunal (Southern Zone)
Chennai,
O.A.No.110 of 2021 (SZ)

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MOTU Based on the News item
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:Applicant

Vs.

Chennai Metropolitan Water
Supply and Sewerage Board
(CMWSSB) represented by
its Managing Director,
Santhome Road,
MRC Nagar, Chennai – 28.
: Respondent

REPORT FILED BY 6TH RESPONDENT

G.JANAKIRAMAN

Counsel for 6th Respondent